

GOVERNMENT OF INDIA  
MINISTRY OF POWER  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1114**  
**ANSWERED ON 07.12.2021**

**UNIFORM ELECTRICITY PRICING STRUCTURE**

**1114 # DR. KIRODI LAL MEENA:**

Will the Minister of **POWER**  
be pleased to state:

- (a) whether Government proposes to review the policy of uniform electricity pricing structure across the country;
- (b) if so, the details thereof; and
- (c) by when the said review is likely to be done?

**A N S W E R**

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

**(a) to (c) :** The tariff determination is done by the Appropriate Commission as per the provisions of the Electricity Act, 2003 and the Tariff Policy. Section 62(3) of the Electricity Act, 2003 provides that the Appropriate Commission shall not, while determining the tariff under this Act, show undue preference to any consumer of electricity but may differentiate according to the consumer's load factor, power factor, voltage, total consumption of electricity during any specified period or the time at which the supply is required or the geographical position of any area, the nature of supply and the purpose for which the supply is required. Accordingly, the retail tariffs are determined by the State Commissions.

Government is promoting competition through Power Exchanges. The uniform tariff is discovered on the Power Exchanges for a specific time block of the day. Accordingly, to this extent, for the power procured by the distribution utilities from Power Exchanges the price of electricity remains uniform, except in case of market splitting.

\*\*\*\*\*